

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'A', LUCKNOW**

**BEFORE SHRI A.D. JAIN, VICE PRESIDENT AND
SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.738/Lkw/2019
Assessment Year: N.A.

Help U Welfare Society, B1-1001, Trideudham Apartment, Samne Ghat, Lanka, Varanasi-221005 PAN: AACAH4399C	Vs.	CIT(Exemptions) Lucknow
(Appellant)		(Respondent)

Appellant by	Shri Ashish Kapoor, CA
Respondent by	Smt. Sheela Chopra, CIT DR
Date of hearing	16/02/2022
Date of pronouncement	16/02/2022

ORDER

PER A.D. JAIN, V.P.

This is an appeal filed by the assessee against the order of Ld. CIT(E), Lucknow dated 29/10/2019, passed u/s. 12AA(1)(b)(ii) of the Income Tax Act, 1961.

2. The Id. Counsel for the assessee sought the permission of the Bench to withdraw the appeal by moving an application dated 01.11.2021, stating as under:

"In respect to the above-mentioned subject, I would like to inform to your goodself that we have filed Form No. 36 at the Income Tax Appellate Tribunal Lucknow Bench, Lucknow on 27/12/2019,

Due to insertion on section 12AB of the Income Tax Act, 1961 and amendments u/s 80G of the Income Tax Act, 1961, as per the Finance Act, 2020, the assessee is now moving on to get the fresh registration under the said section and hence, wishes to withdraw the appeal made before your honour.

We hope your goodself shall consider our application and withdraw the appeal made before the Income Tax Appellate Tribunal."

3. Learned D.R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.
4. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 16/02/2022)

**Sd/-
(T. S. KAPOOR)
Accountant Member**

**Sd/-
(A.D.JAIN)
Vice President**

Dated: 16/02/2022
Aks

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

By Order

Asstt. Registrar